

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

C.P.NO.93/97 in M.A.NO.228/97
in O.A.NO.170/94

Between:

Dt. of Order: 26.2.98.

Smt.Ch.Kamala

...Applicant.

And

1. Sri Gokak, The Secretary to the Min.of Communications,
New Delhi.
2. Sri M.V.Bhaskara Rao, Chief General Manager, Telecom,
...Respondents.

Counsel for the Applicant : Mr.K.Venkateswara Rao

Counsel for the Respondents : Mr.N.R.Devraj

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Sri K.Venkateswara Rao for the applicant and Sri Devraj for respondents. The learned counsel for the respondents today produced letter No.TAC/PenzC-30/92-93/15 dated 20.2.1998(this letter is taken on file) directing the Post Master, G.P.O. Hyderabad to effect the arrears of relief with effect from 19.4.1993 after taking an undertaking from the applicant.

In view of the above, the applicant should approach the said Postmaster, G.P.O., Hyderabad on 20.3.1998 to take his arrears. With the above directions, the C.P. is closed. No costs.



DEPUTY REGISTRAR

To

1. Sri Gokak, Secretary to the Min. of Communications, New Delhi.
2. Sri M.V.Bhaskara Rao, Chief General Manager, Telecom, A.P.Circle, Doosanchar Bhavan, Hyderabad.
3. One copy to Mr.K.Venkateswara Rao, Advocate,CAT, Hyderabad.
4. One copy to Mr.N.R.Devraj,Sr.CCSC,CAT, Hyderabad.
5. One duplicate copy.

YLKR